IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No. 104/Sty./DA-07/DHC/No.	19	2	5	ا (5	
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Dated: 0|11|2022

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

<u>SUB.</u>:-TENDER INVITING QUOTATIONS FOR PURCHASE OF SCOTCH TAPE / SCISSORS / RE-STICK PLASTIC FLAGS / FEVISTIK FOR THE USE OF THIS COURT. [with validity of rates for period of 180 days minimum]

[PLEASE READ THE TERMS AND CONDITIONS OF TENDER DOCUMENT CAREFULLY.]

This Court intends to purchase the stationery item(s) mentioned as under:

	Item(s) Details	Qty.				
1	Scotch/Magic Tape '3M' make (19 mm X 32.9 mm) with refillable dispenser	400 nos.				
2	Scissors 'Munix' make GL-2170	300 nos.				
3	Re-stick Plastic Flags 'Oddy' make (12:7mm X 43.7 mm) 125 Flags (25 flags each X 5 color)	1,000 pkts.				
4	Fevistik 'Pidilite' make (8 gm)	4,000 nos. (in two equal installments of 2,000 nos. each)				
	Photographs of required item (s) may be seen at Annexure 'P'					

Interested firms/vendors (Based in Delhi/NCR Region only) are, therefore, requested to submit their respective quotations in a sealed/closed envelope to the A.O.(J), Stationery Branch, Room No. 103, 1st Floor (Lift Lobby), Administration Block, High Court of Delhi, New Delhi.

THE LAST DATE FOR SUBMISSION OF TENDERS IS 15.11.2022, TILL 17:30 HRS.

The Terms & Conditions of the tender are as under:-

(A) SUBMISSION OF TENDER

1. The sealed/closed envelope containing the offer of quotation shall be superscribed as under:

THE REGISTRAR GENERAL HIGH COURT OF DELHI NEW DELHI (STATIONERY BRANCH)

TENDER F. NO. 104/STY./DA-07/DHC/NO. 19255 DATED 01 11 2020

SUB: QUOTATION FOR SCOTCH TAPE / SCISSORS / RESTICK PLASTIC FLAGS/ FEVISTIK.

DUE DATE 15-11-2022

2. The sealed/closed envelope must contain the following:

- a) Annexure 'A' i.e. Price Bid duly filled in/signed/stamped
- b) Annexure 'B' i.e. undertaking duly filled in/signed/stamped
- c) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act

NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their Price bid.

d) Annexure 'C' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Financial Year 2021-22 & 2022-23.

[NOTE: ALL THE DOCUMENTS PLACED IN THE SEALED/CLOSED ENVELOPE SHALL BE DULY PAGINATED.]

(B) OPENING OF SEALED QUOTATIONS AND AWARD OF PURCHASE ORDER

- 1. An independent Officer nominated by the competent authority shall open the sealed quotations received from all the participating firm/vendors to process the matter further.
- 2. The purchase order shall be awarded to the eligible firm/vendor fulfilling all requirement of the tender and offering the L-1 rates.

(C) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the required item within <u>15 days</u> from the date of issuance of Purchase Order, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 In case the Purchase Order awarded to L-1 firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2 vendor/firm.
- 3 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., inspection of the supplied goods by an independent Officer nominated for the purpose.

If the supplied goods are found defective or not found in conformity with the purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within three days.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(D) REASONS FOR REJECTION OF BIDS

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant tender.
- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- 6. Bids in the format other than the prescribed one.
- 7. Non submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on the envelope as referred to above.
- 9. Any ambiguity in submission of bid.
- 10. Bids received unsigned

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- 1. Withdrawal or attempt to revise the Price bid on any ground after opening of the same.
- 2. Non supply of goods as referred to above.
- 3. Not obeying the validity of rates offered for 180 days.
- 4. Any other default in fulfilling the contractual obligations by the firm/vendor.

(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

The decision of the competent authority shall be final & binding on all the participants in the instant tender process.

This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the tender fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

(S. Prem Kumar)
Administrative Officer (Judl.) (Sty.)

for Registrar General

<u>CC to</u>: Director (IT), DHC for uploading the above Tender Notice on the official website of High Court of Delhi.

SUB.:- TENDER INVITING QUOTATIONS FOR PURCHASE OF SCOTCH TAPE / SCISSORS / RE-STICK PLASTIC FLAGS / FEVISTIK FOR THE USE OF THIS COURT.

Name of the firm:	Annexure - 'A
Address of the Firm:	
Name of the person (authorised	sign the tender document)
Contact No.:	Email Address:
PRICE BID PROFORMA TO	BE USED BY THE FIRM/VENDOR OFFERING THEIR

RATE WITH GST

Description of product	Price offered for one Unit (without taxes) (in ₹)	Tax Rate (Please mention %age)	Undert aking furnish ed (Yes/No)	Validity of Rates being offered (180 days or above)	Remarks, if any
Scotch/Magic Tape '3M' make (19 mm X 32.9 mm) with refillable dispenser					·
Scissors 'Munix' make GL-2170					
Re-stick Plastic Flags 'Oddy' make (12.7mm X 43.7 mm) 125 Flags (25 flags each X 5 color)					
Fevistik 'Pidilite' make (8 gm)				•	

<u>-OR-</u>

PRICE BID PROFORMA TO BE USED BY THE FIRM/VENDOR OFFERING THEIR RATE WITHOUT GST AND CLAIMING EXEMPTION FROM REGISTRATION UNDER **GST ACT**

Description of product	Net price offered for one Unit (without GST)	Undertaking furnished (Yes/No)	Validity of Rates being offered (180 days or above)	Remarks, if any
Scotch/Magic Tape '3M' make				
(19 mm X 32.9 mm) with refillable dispenser				
Scissors 'Munix' make GL-2170				·
Re-stick Plastic Flags 'Oddy' make (12.7mm X 43.7 mm) 125 Flags (25 flags each X 5 color)			·	
Fevistik 'Pidilite' make (8 gm)	,			

	Signature of the authorised
Signatory	of the firm/company/organization
	Official Stamp/Seal

Date:-Place:- <u>SUB.</u>:-TENDER INVITING QUOTATIONS FOR PURCHASE OF **SCOTCH TAPE** / **SCISSORS** / **RE-STICK PLASTIC FLAGS** / **FEVISTIK** FOR THE USE OF THIS COURT.

Annexure - 'B'

UNDERTAKING

Date:-Place:- [ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Annexure - 'C'

AFFIDAVIT

	Ι,		_S/D/W/	of	Sh./Smt		
eside	nt of					i	in the capacity
of	·	M/s				having	its Registered
	office at						do hereby
solem	nly affirm and declare as ur	nder:-					
1.	That the Turnover of M/s Rupees 40 Lakh in finance						_ was less than
_	Rupees 40 Lakh in financ	ial year i.	.e. 2021-20	22.			
2.	That M/sexclusively engaged in s	unnly of	Goods in I)albi/NI	CD Pagion	and not me	is
	state supplies elsewhere.	uppiy oi	Goods III I)CIIII/IN	CK Kegion	and not ma	iking any inter-
3.	That the turnover of M/	s.				has :	not crossed the
	'threshold exemption limit 2022-23.						
4.	That I undertake that at	the poin	t of time t	he turn	over of the	firm cross	ing the present
	threshold exemption limiting firm will be registered u GST Act.						
5.	That the firm is claiming GST rate percentage in th			gistered	under GST	Act, hence	not mentioning
6.	That M/a				will	claim only	the NET price
	exclusive of GST with so	le respon	sibility, if d	eclared	eligible in th	ne tender pi	ocess.
•							
							DEPONENT
•		. <u>v</u>	<u>'ERIFICA'</u>	<u> FION</u>			
	Verified at	• •	on this		day of	·	, 2022 that
	ntents of the above affidavial has been concealed there	t are true					

DEPONENT

ANNEXURE 'P'

